

2024

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 20th March, 2024

S.O 107 .- In exercise of the powers conferred under sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Jammu as shown against each:-

S.No.	Name of the Officer	Designation	Jurisdiction
1	Sh. Rahul Sharma, Jr. JKAS	Tehsildar	Suchetgarh
2	Sh. Amandeep Singh, Jr. JKAS	Tehsildar	Arnia
3	Sh. Ankush Tripathi, Jr. JKAS	Tehsildar	Bishnah
4	Ms. Afsha Afreen, Jr. JKAS	Tehsildar	Maira Mandrian
5	Ms. Athira, Jr. JKAS	Tehsildar	Nazool
6	Sh. Ranjeet Singh	Tehsildar	Bhalwal
7	Sh. Parmod Kumar	Tehsildar	Chowki Choura
8	Sh. Sumit Kohli, Jr. JKAS	Tehsildar	Nagotra
9	Sh. Narinder Kumar, JKAS	Tehsildar	Kharah Balli
10	Sh. Aman Kumar Anand	Tehsildar	Jammu North

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW- Powr/14/2021-10
 Copy to the:-

Dated :- 20-03-2024

[Handwritten Signature]
 20.3.2024

2024

1. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. District Magistrate Jammu. This is with reference to letter No. 619-Rev-Adm-mf-21-2024 Dated: - 16-02-2024.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. All concerned Officer(s).
7. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
8. Incharge Website section


Senior Law Officer
Department of Law, Justice and P.A

